

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-78/14//ND/17

In the matter of :

Hitodi Infrastructure Limited

....PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Soniya Gupta, PCS

For the Respondent/Corporate Debtor :

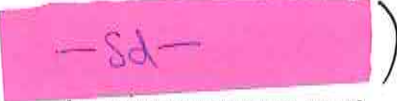
For the Intervener

:

ORDER

Learned authorized representative for the petitioner is present and seeks to withdraw this Petition which has been filed prematurely taking into consideration Rule 68 of the NCLT Rules, 2016.

In view of the same, the petition is allowed to be withdrawn with a liberty to file the petition after the expiry of 90 days under the NCLT Rules, 2016 and in compliance to the provisions of Companies Act, 2013 and NCLT Rules, 2016 .


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
15.1.2018